

**SECTION IIIA
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS. 13653 AND 14030 OF 2015

**THE PRINCIPAL OFFICERS
LG ELECTRONICS INDIA PVT. LTD.
THROUGH ITS AUTHORIZED SIGNATORY
MR. ASHISH AGRAWAL**

....PETITIONER

VERSUS

**THE ASSISTANT COMMISSIONER OF INCOME TAX,
NOIDA & ANR.**

....RESPONDENT

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 10th July, 2015, when the Hon'ble Court was pleased to pass the following order:

"Exemption from filing certified copy of the impugned judgment is allowed.

Issue notice.

Tag with SLP(C)No.24455/2014 Etc.

In the meantime, no coercive steps shall be taken for recovery of any dues for which the petitioner may have found liable in the of re-assessment proceedings."

It is submitted that counsel for the petitioner has on 22nd July, 2015 filed spare copies which is barred by time by 5 days hence certified copy of Record of Proceedings and notice could not be issued and he has not filed an application for condonation of delay for the same.

The matters above-mentioned are placed before the Ld. Registrar's Court with this office report.

DATED THIS THE 5TH DAY OF AUGUST, 2015.

ASSISTANT REGISTRAR

Copy to:-

Mr. R.Chandrachud, Advocate

ASSISTANT REGISTRAR